

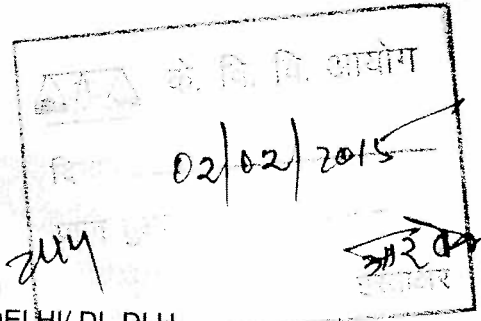


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INDIA NON JUDICIAL

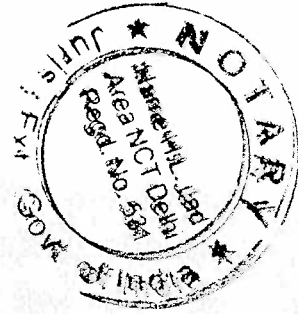
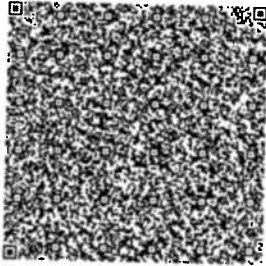
Government of National Capital Territory of Delhi

e-Stamp



Certificate No.	: IN-DL66015085215725L
Certificate Issued Date	: 20-Sep-2013 11:46 AM
Account Reference	: IMPACC (IV)/ dl732103/ DELHI/ DL-DLH
Unique Doc. Reference	: SUBIN-DL73210330353411815211L
Purchased by	: ONGC TIRPURA POWER CO LTD
Description of Document	: Article 5 General Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: ONGC TIRPURA POWER CO LTD
Second Party	: Not Applicable
Stamp Duty Paid By	: ONGC TIRPURA POWER CO LTD
Stamp Duty Amount(Rs.)	: 10 (Ten only)

3/2
To be provided to
B.O 3/2



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BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Submission: Expected Revenue from Tariffs and Charges for 2013-14 to 2015-16

In The Matter Of:

Submission under Central Electricity Regulatory Commission
(Procedures for calculating the expected revenue from tariffs and
charges) Regulations, 2010, as amended thereto in respect of **Unit-1**

Statutory Alert:

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2. The onus of checking the legitimacy is on the users of the certificate.
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1



Signature



of **ONGC Tripura Power Company Limited**, 726.6 (2 x 363.3)
MW Palatana Combined Cycle Gas Turbine (CCGT) Power Project
for the period from 2013-14 up to 2015-16.

AND

In The Matter Of:

Petitioner: ONGC Tripura Power Company Limited (OTPC)

Head Office: 6th Floor, A Wing, IFCI Tower-61, Nehru Place,
New Delhi-110019

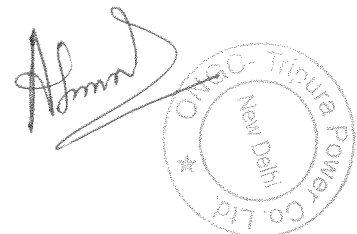
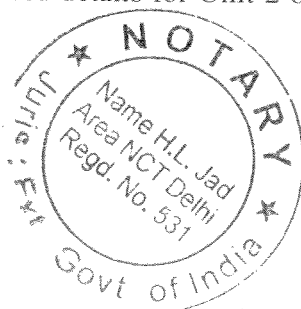
Registered Office: ONGC Tripura Asset, Badarghat Complex, Agartala,
Tripura-799014

Respondents: N/A

AFFIDAVIT SUPPORTING THE SUBMISSION

I, Arup Chandra Sarmah, son of Late Shri Ramesh Chandra Sarmah, Aged 50 years and resident of 23-C, Pocket-C, Gangotri Enclave, Alaknanda, New Delhi-110019, working as DGM (Commercial) with ONGC Tripura Power Company Ltd. (the petitioner), having its registered office at ONGC Tripura Asset, Badarghat Complex, Agartala, Tripura - 799014, do herein solemnly affirm and state on oath as under :

1. That I am working as DGM (Commercial) with ONGC Tripura Power Company Limited (OTPC), the petitioner, in the above matter and am duly authorized to make this affidavit.
2. I submit that this submission is as per the provisions of Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010, as amended thereto in respect of **Unit-1 of ONGC Tripura Power Company Limited**, 726.6 (2 x 363.3) MW Palatana Combined Cycle Gas Turbine (CCGT) Power Project for the period from 2013-14 up to 2015-16.
3. That the facts stated in the submission are based on the petitioner company's official records maintained in the ordinary course of business and they are true and correct to my knowledge, information and belief.
4. We will submit the required details for Unit-2 of the project upon Commercial operation of the Unit-2.



5. Request the Hon'ble Commission to kindly condone the delay in submission of the details of the expected revenue from tariffs and charges and allow the submission.



Deponent

Place : New Delhi

Date : February 02, 2015

VERIFICATION

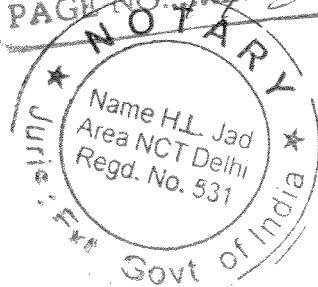
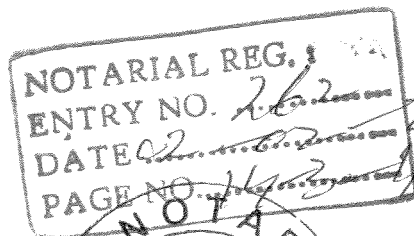
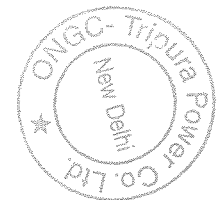
Solemnly affirm at New Delhi on this 2nd Day of February, 2015 that the contents of the above affidavit are true to my knowledge, no part of it is false and nothing material has been concealed there from.



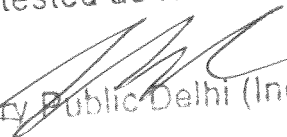
Deponent

Date: February 02, 2015

Place: New Delhi



Attested as Identified



Notary Public Delhi (India)

-2 FEB 2015

CERTIFICATE

We have examined the expected revenue calculated based on the tariffs and charges determined by the CERC, of **M/S ONGC TRIPURA POWER COMPANY LIMITED** (hereinafter referred to as "The Company") having Registered office at **ONGC TRIPURA ASSETS, BADARGHAT COMPLEX, AGARTALA, TRIPURA - 799014**, in accordance with Standards on Assurance Engagement 3400, The Examination on Prospective Financial Information, issued by the Institute Of Chartered Accountants of India.

The preparation and presentation of the expected revenue including the assumptions, is the responsibility of the management and has been approved by the Commercial Department of the company. The sources of information are set out in Anexure-1.

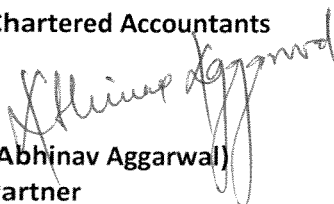
Our responsibility is to examine the evidence supporting and not the verification of the expected revenue. Therefore, we do not vouch for the accuracy of the same.

This statement has been prepared in pursuant to the clause 2 under chapter 2 of the CERC (procedure for calculating the expected revenue from tariff and charges) Regulations 2010, for PALATNA unit-1 (363.3 MW) of the company .The company had got provisional tariff orders from CERC dated 20/12/13 in respect of the power station.

Based on our examination of the evidence supporting the assumptions, nothing has come to our attention, which causes us to believe that assumptions do not provide a reasonable basis for the forecast. Further, in our opinion the expected revenue statement is properly prepared on the basis of the assumptions as set out in Annexure 1 and on a consistent basis with the historical financial statements, using appropriate accounting principles.

Actual results are likely to be different from the forecast since anticipated events might not occur as expected and the variation might be material.

For K K Soni & Co.
Chartered Accountants


(Abhinav Aggarwal)
Partner
M.No.-517358
FRN-000947N



Place: New Delhi
Date: 16.01.2015

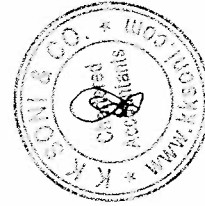
Utility: OTPC

Name of Plant: ONGC Tripura Power Company Limited

Stage: Unit 1 (363.3 MW) COD on 04.01.2014

Form-1

S. No	Particulars	Unit	Previous Year, 2013-14	2014-15 (Apr- Sep)	2014-15 (Oct- Mar)	Ensuimg Year 2015-16
1a	Actual/Expected Availability	%	84.99	76.92	85.39	85
1b	Actual/Expected Auxiliary Energy Consumption	%	3.90	3.74	3.74	3.74
2a	Actual/Expected recovery of Capacity Charge including incentive (AFC as approved in provisional tariff by CERC order dt. 20.12.2013)	Rs Cr	89.19	169.33	187.93	374.22
2b	Actual/Expected recovery of Return on Equity	Rs Cr	46.63	81.69	99.23	198.46
2c	Actual/Expected recovery of Incentive	Rs Cr	-0.01	-16.97		NA
3	Actual/Expected Scheduled generation	MU	598.08	1135.97	1,308.03	2,603.99
4	Actual/Expected energy rate from Coal/Lignite/APM gas/RLNG/ Liquid fuel as applicable	Paisa/kWh	106.30	110.60	110.50	114.92
5a	Actual/Expected recovery of Energy Charges	Rs Cr	63.58	125.64	144.54	299.25
5b	Actual/Expected Fuel Price considered	Rs/SCM	5.77	6.03	6.03	6.27
6a	Actual UI generation	MU	-6.58	-5.74	NA	NA
6b	Actual UI rate	Paisa/kWh	211.17	641.85	NA	NA
6c	Actual revenue from UI	Rs Cr	-1.39	-3.68	NA	NA



For ONGC Tripura Power Company Ltd.
16/01/2015
Anup Ch. Samal
DGM (Commercial)